NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P No.370/KB/2017

Present: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th September 2017, 10.30 A.M

Name of the Company Under Section		Binay Kumar -Vs- Kumar Auto infra (P) Ltd & Ors 241-242		
1.	Cs siddlu	Thandhaira.	Respondent	Sidelling 1st
	*	Company, Ceceta		Morator
2.	CSD cepak	Company Secrete	er Respondent ey No 122	08/09/2
3.1.3.	Swapna cho	sharma Adhu	For Petitioner	SBar 12
5	Sidharttha	Sharry Aghu	de.	

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08-09-2017 - CP No.370/KB/2017 - IA No. 383/KB/2017 - Binay Kumar Vs. Kumar Auto Infra(P) Ltd. & Ors.

ORDER

The Ld. Lawyer on behalf of the petitioner is present. The Ld. PCS from the side of Respondent Nos. 1 and 2 are also present.

The Respondents have filed a demurrer application and have also prayed for vacating the earlier interim order passed, ex parte.

The petitioner has prayed for some time to file reply in the Demurrer application.

Heard; the petitioner is allowed 7 days' time to file his reply with another four days' time to Respondent(s) to file their rejoinder, if any.

The Ld. Pcs, appearing on behalf of the respondent, has also the liberty to file his reply to the main CP, in the event of decision of the demurrer application on the maintainability of the Company Petition.

Fixing 20-09-2017.

(MANORAMA KUMARI) MEMBER(J)

SdF